

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA 551/98

Monday this the 18th day of December, 2000.

CORAM

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. All India Association of Inspectors and Asstt. Superintendents of Post Offices Central Head Quarters represented by its President Sri P.A.Mathew, S/o late Sri Avirah Asst. Superintendent of Post Offices (HO) Mavelikkara.
2. All India Railway Mail Service Inspectors and Asst. Superintendents' Association represented by its Circle Secretary (Kerala) Sri T Koshy, S/o Thomas, Asst. Superintendent RMS Office of S.S.R.M, Ernakulam
3. Sri K. Narasimha Naicken S/o P. Krishna Naicken Inspector of Post Offices Idukki Division Thodupuzha.
4. Sri S.Ramakrishna Sarma S/o Late K.S.N.Unni Sub Divisional Inspector (Postal) Mavelikkara South Sub Division Mavelikkara.

...Applicants

By advocate Mr.P.Santhalingam

Versus

1. Union of India represented by Secretary to Government of India Ministry of Finance, Department of Expenditure North Block, New Delhi.
2. Union of India represented by Secretary Department of Posts, Dak Bhavan New Delhi.
3. Government of India, Department of Posts represented by the Director General of Posts Department of Posts, New Delhi.
4. Postmaster, Thodupuzha Head Post Office.
5. Postmaster, Mavelikkara Head Post Office./Respondents.

By advocate Mr.Govind K.Bharathan, SCGSC

The application having been heard on 18th December, 2000, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER

Applicants seek the following reliefs:

- a) Call for the records connected with the case;
- b) Set aside Annexure AIX order;
- c) Direct the respondents to restore the benefits granted in Annexure A8 and A-VII orders.
- d) Set aside Annexure AVI orders as arbitrary and illegal;
- e) Declare that the applicants are entitled to the benefits granted in Annexure AVII orders;
- f) Pass such other orders as are deemed, fit, fair and necessary in the circumstances of the case.

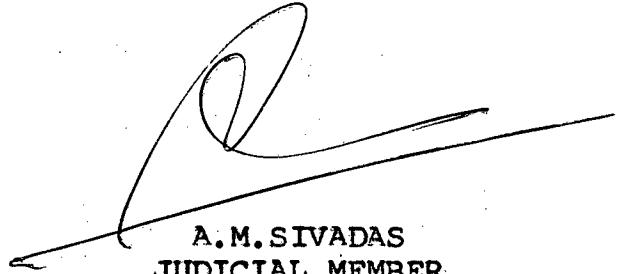
2. When the Original Application was taken up, it was submitted by the counsel on both sides that in the light of the specific averment contained in para 3 of the reply statement, this Original Application has become infructuous.

3. Accordingly, the Original Application is dismissed as infructuous.

Dated 18th December, 2000.



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.M. SIVADAS
JUDICIAL MEMBER

aa.

Annexures referred to in this order:

AIX: True copy of the order No. EST/53-1/97 dated 24.2.98 issued by Chief Postmaster General, Trivandrum.

AVIII: True copy of the order No. 23-8/97-I(PCC) dated 13.2.98 issued by Deputy Director General (T&E).

AVII: True copy of order No. 23-8/97/PE.1(POC) dated 17.10.97 issued by 2nd respondent.